

Rs. 17 million. At an annual rate production of 1.7 million tons, mining in this area is likely to continue for about 200 years

### Delhi School Teachers

**3354. Shri A. K. Gopalan:** Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 188 on the 13th February, 1958 and state:

(a) the progress so far made in making the 245 teachers working in Government Basic Schools in Delhi permanent;

(b) whether the rest of them are going to be made permanent; and

(c) if so, by what time?

**The Minister of Education (Dr. K. L. Shrimali):** (a) Out of 245 teachers 160 teachers have been made permanent so far.

(b) Yes, Sir.

(c) As soon as the formalities required for confirmation are completed.

### National Institute of Basic Education

**3355. Pandit J. P. Jyotishi:** Will the Minister of Education be pleased to state:

(a) the amount spent so far on the National Institute of Basic Education:

(b) the number of administrators and teachers produced so far; and

(c) how many persons are being trained there at present?

**The Minister of Education (Dr. K. L. Shrimali):** (a) Rs. 1,38,911.50 nP. upto 31st March, 1958.

(b) and (c). The actual training programme has not yet started, as the Centre is concentrating on other activities.

12 hrs.

### PAPER LAID ON THE TABLE

#### AMENDMENT TO COPYRIGHT RULES

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** Sir, I beg to lay on the Table, under sub-section (3) of Section 78 of the Copyright Act, 1957, a copy of the Notification No. G.S.R. 267, dated the 22nd April, 1958, making certain amendment to the Copyright Rules, [Placed in the Library. See No. LT-696]58.]

### MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following two messages from the Secretary of Rajya Sabha:—

- (1) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th May, 1958, agreed without any amendment to the Bombay, Calcutta and Madras Port Trusts (Amendment) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 29th April, 1958."
- (ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th May, 1958, agreed without any amendment to the Probation of Offenders Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 29th April, 1958."